## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.72/(MAH)/2010 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2016

NAME OF THE PARTIES:

Mr. Rajesh Daga

V/s. M/s. Comproind Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
3	Kajalr	9. Shah Kaeseyes. Advocate.	KHShah
	For Resp	Ho.2, 11an12	paris
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83.	alm Mr. M	Amasi Padwalkan. op. 3,5,7&9 Rhlad Hinalal Eleo.	
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## <u>ORDER</u>

## C.P. NO. 72/397, 398/CLB/MB/2010

1. Ld. Counsel for both sides marked their respective presence.

- 2. From the records, a letter of the Valuer M/s. Shrinivas M. Kini & Co., Mumbai, dated 28<sup>th</sup> November, 2016 is available. The Valuer has mentioning certain documents to be supplied by the Petitioners as well as by the Respondents. To facilitate the valuation process of the Mumbai property, Registry is hereby directed to handover a photocopy of the said letter to both the sides so that the requirement of the Valuer can be complied with within 20 days' time by the concerned parties.
- 3. The Registry / Bench Officer is hereby directed to write a letter to Mr. Avinash Acharya to inform the progress in valuation of the Bikaner property and also to direct him to complete the valuation within 20 days' time.
- 4. The Auditors M/s. Kalyaniwala & Mistry was directed by this Bench to submit the audit report vide para 5 of the directions dated 28<sup>th</sup> September, 2016. However, the same has not been furnished so far. The Registry is directed to write a letter of reminder to the Auditors.
- 5. C.P. 72/2010 is now fixed for hearing on 8<sup>th</sup> February, 2017. Duly communicated to both the sides.

sd/-

Dated 15.12.2016

Shri M.K. Shrawat Member (Legal)